

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 222 OF 2017 &
IA NO. 449 OF 2017

Dated: 18th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association	Appellant(s)
Vs.		
Kerala State Electricity Regulatory Commission & Anrrr...		Respondent(s)

Counsel for the Appellant(s) : Mr. Atul Shankar
Mr. Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat for R-1

Mr. P V Dinesh
Ms. Arushi Singh for R-2

ORDER

Learned counsel for respondent No.1 seeks two weeks more time to file reply. He may take steps to file the same on or before 03.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **28.05.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

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